

GOVERNMENT OF INDIA  
MINISTRY OF DEFENCE  
DEPARTMENT OF EX-SERVICEMEN WELFARE  
LOK SABHA

UNSTARRED QUESTION NO.964  
TO BE ANSWERED ON THE 21<sup>ST</sup> JULY, 2017

PENSION TO IAF VETERANS

964. DR. P. VENUGOPAL:

Will the Minister of DEFENCE be pleased to state:

- (a) whether pension to Indian Air Force (IAF) veterans who retired prior to 2006 is being given as per last rank held by them irrespective of their length of service in that rank and if so, the details thereof;
- (b) whether after issuance of circular regarding One Rank One Pension (OROP), pension drawn by some JWOs who were retired in 2003 had been reversed in the rank of Sergeant resulting in reduction and pension; and
- (c) if so, the details thereof and the steps being taken to remove such discrepancy, if any, and ensure that all such affected personnel are given pension as per their last rank held?

A N S W E R

MINISTER OF STATE  
IN THE MINISTRY OF DEFENCE

(DR. SUBHASH BHAMRE)

रक्षा राज्य मंत्री

(डा. सुभाष भामरे)

**(a) No, Madam. Pension of pre-2006 retired Junior Commissioned Officers/ Other Ranks (JCOs / ORs) have been assessed on the basis of rank continuously held for 10 months or more. However, protection of minimum of fitment table under 6<sup>th</sup> Pay Commission for the last rank held has been provided.**

**(b) & (c): A Junior Warrant Officer (JWO) who has not served for 10 months or more continuously in the rank is entitled to receive initial pension in the rank of Sergeant. However, where the revised pension as on 01.07.2014 worked out in terms of OROP order, happens to be less than the existing pension as on 01.07.2014, the pension has not been revised to the disadvantage of the pensioner.**

**Further, the issue whether in the case of JCOs / ORs, the pension is to be paid on the basis of the last rank held instead of last rank pensioned under OROP was referred to the Judicial Committee on OROP. The Committee has submitted its report to the Ministry which is under examination.**

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